

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**MA No. 060/00063/2018 IN
ORIGINAL APPLICATION N.060/00661/2017**

Chandigarh, this the 17th day of January, 2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Amresh Upadhyay S/o Sh. Dinesh Upadhyay, aged 41 years, working as General Khalasi, EMP No.026956, Department of Information and Technology, RCF, Kapurthala, R/o Plot No.28, Near Hari Subha Ashram, Jhalamand Circle, Jodhpur Rajasthan, Group-C.

....APPLICANT

(Present : Mr. R.K. Sharma, Advocate)

VERSUS

1. Union of India through General Manager, Rail Coach Factory, Kapurthala, Punjab.
2. Chairman, Railway Recruitment Cell, Northern Railway, New Delhi.
3. Railway Board through Secretary, Railway Board, Rail Bhawan, New Delhi.
4. General Manager (P), Rail Coach Factory, Kapurthala (Punjab).

....RESPONDENTS

(Present : Mr. Yogesh Putney, counsel for respondents no.1, 3 & 4.

Mr. Lakhinder Bir Singh, counsel for respondent no.2)

ORDER (Oral)

MR. SANJEEV KAUSHIK, MEMBER (J)

By means of MA No. 060/00063/2018, the applicant seeks permission to withdraw the instant O.A at this stage in view of the intervening circumstances.

2. Learned counsel for the applicant prayed that he be permitted to withdraw the instant O.A in view of the changed circumstances with liberty to file a fresh one on same cause of action, if need arises.

3. Issue notice to the respondents.
4. Mr. Yogesh Putney, Advocate and Mr. Lakhinder Bir Singh, Advocate accept notice on behalf of respondents no. 1, 3 & 4 and respondent no. 2, respectively. They do not object to the allowance of prayer made in the MA.
5. In view thereof, the present MA is allowed. The applicant is permitted to withdraw the instant O.A with aforesaid liberty.
6. The present O.A is disposed of in above terms.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 17.01.2018

'jk'

